

**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

O.A. No.61/1011/2020

Tuesday, this the 8th day of December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Hon'ble Mr. Pradeep Kumar, Member (A)

1. Dr. Khalid Parvez Wani age 53 years S/o Nizam-ud-Din Wani R/o South City Khanday Colony, Nowgam Bye Pass, Srinagar

.....Applicant

By Advocate: Mr. Zaffar Shah.

Versus

1. Union Territory of Jammu and Kashmir through Financial Commissioner, Health and Medical Education Department, Civil Secretariat, Srinagar.

..... Respondents

By Advocate: Mr. Rajesh Thapa, D.A.G.

ORDER (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. Instant O.A. has been filed by the applicant for quashing the order dated 10.09.2020 and for issuance of direction to the respondents to transfer and post the petitioner in District Srinagar or District Pulwama.
2. After advancing some argument, learned counsel for applicant submitted that applicant would be satisfied if this O.A. is disposed of with direction to the respondent authority to dispose of his pending



representation dated 16.10.2020 (Annexure-H) by passing a reasoned and speaking order within stipulated time frame.

3. Looking to the limited prayer of the applicant, the O.A. is disposed of at admission stage itself, without going into the merit of the case, with direction to respondents to consider and dispose of the pending representation dated 16.10.2020 (Annexure-H) by passing a reasoned and speaking order, within a period of seven days from the date of receipt of certified copy of this order, under advice to the applicant.
4. The O .A. is disposed of, accordingly. No costs.

(Pradeep Kumar)
Member (A)

(Rakesh Sagar Jain)
Member (J)

Mks



